

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 32/AM12
SCHEDULED TO BE HELD ON 09.11.2011
HELD ON 11.11.2011
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. **32/87-NC-7/2011** of **NORMS COMMITTEE (NC-7)** dealing with '**Plastic & Rubber Products**' **scheduled to be held on 09.11.2011 (held on 11.11.2011)** under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Ms. S. Latha, Deputy DGFT and Convener
- 2) Shri A.K. Aggarwal, Addl. Industrial Adviser, D/o C&PC
- 3) Shri S.S.Bose, Senior Development Officer, DIPP
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **31/AM12 held on 02.11.2011.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-153	VISEN INDUSTRIES LTD.	HQ F. No. 01/87/050/00420/AM09/DES-VII	Status: Approved
NC No.: 32/AM12 Dated: 11.11.2011	Adv. Lic. No. 0310477440 dated 04.07.2008	RLA F. No. 03/95/040/00197/AM09	

Request: **Inclusion of Import Item No. 5 – High Density Polyethylene (Blow Moulding Grade) which was not considered by Norms Committee in its Meeting No. 45/87-ALC1/2008 held on 18.02.2009.**

Decision: The Committee considered the request of firm and decided to include Import Item No. 5 - High Density Polyethylene (Blow Moulding Grade) as per packing policy.

2. It was also decided that since this licence has already expired, no fresh import shall be allowed against this licence. This is accounted only for the purpose of regularization and raw material imported must be within the validity period of the licence.

Case No. A-154	VISION PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00506/AM11/DES-VII	Status: Deferred
NC No.: 32/AM12 Dated: 11.11.2011	Adv. Lic. No. 3410029545 dated 08.03.2011	RLA F. No. 34/24/040/00276/AM11	

Request: **Modification in the description of Import Item No. 1.**

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 14.09.2011. Comments of D/o C&PC are still awaited. Hence, the Committee decided to issue reminder to D/o C&PC for sending comments expeditiously.

Deferred for three weeks.

Case No. A-155	VISION PRODUCTS PVT. LTD.	HQ F. No.	Status:
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		01/87/050/00069/AM12/DES-VII	Deferred
NC No.: 32/AM12 Dated: 11.11.2011	Adv. Lic. No. 3410030203 dated 12.05.2011	RLA F. No. 34/24/040/00008/AM12	

Request: **Modification in the description of Import Item No. 1.**

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 14.09.2011. Comments of D/o C&PC are still awaited. Hence, the Committee decided to issue reminder to D/o C&PC for sending comments expeditiously.

Deferred for three weeks.

Case No. A-156	VISION PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00402/AM11/DES-VII	Status: Deferred
NC No.: 32/AM12 Dated: 11.11.2011	Adv. Lic. No. 3410028892 dated 24.12.2010	RLA F. No. 34/24/040/00238/AM11	

Request: **Modification in the description of Import Item No. 5(e).**

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 14.09.2011. Comments of D/o C&PC are still awaited. Hence, the Committee decided to issue reminder to D/o C&PC for sending comments expeditiously.

Deferred for three weeks.

Case No. A-157	NC No.: 32/AM12 Dated: 11.11.2011	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/197/AM11	04/24/40/127/AM11	0410116566 dated 24.08.2010

01/87/50/205/AM11	04/24/40/144/AM11	0410116984 dated 06.09.2010
01/87/50/206/AM11	04/24/40/152/AM11	0410116993 dated 06.09.2010
01/87/50/198/AM11	04/24/40/125/AM11	0410116567 dated 24.08.2010
01/87/50/521/AM11	04/24/40/339/AM11	0410122663 dated 21.03.2011

Request: Review of NC's decision taken by NC in its Meeting No. 10/AM12 held on 08.06.2011 against five advance authorizations.

Decision: A copy of representation of firm was forwarded to D/o C&PC on 30.08.2011 followed by reminders on 21.10.2011 and 01.11.2011. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-158	PUNEET RESIN LTD.	HQ F. No. 01/87/050/00360/AM09/DES-VII	Status: Withdrawn
NC No.: 32/AM12 Dated: 11.11.2011	Adv. Lic. No. 0310482914 dated 19.08.2008	RLA F. No. 03/95/040/00424/AM09	

Request: Permission under Policy Relaxation Committee (PRC) for admit of the Shipping Bill No. 6615232 dated 27.08.2008 under Advance Licence No. 0310482914 dated 19.08.2008 for the purpose of redemption of the licence.

Decision: The Committee considered the request of firm and it was observed that the Norms Committee in its earlier Meeting No. 20/AM08 held on 27.08.2008, fixed the quantity of Import Items as under:

Import Items	Qty.
1. Acrlonitrile Butadiene Rubber (NBR)	3110.40 kg
2. PVC Resin	2764.80 kg
3. Di Octyl Phthalate (DOP)	2246.40 kg

Quantity indicated above had to be accounted for in exports in shipping bills.

2. However, the firm has stated that by mistake they mentioned following quantity in their Shipping Bill No. 6615232 dated 27.08.2008

Import Items	Qty.
1. Acrlonitrile Butadiene Rubber (NBR)	2073.60 kgs
2. PVC Resin	1843.20 kgs
3. Di Octyl Phthalate (DOP)	1497.60 kgs

3. They have submitted Chartered Engineer Certificate certified by Superintendant Central Excise & Customs indicating use of quantity as mentioned in Para 1 also.

4. NC can't verify the actual content of these raw material mentioned in Shipping Bill No. 6615232 dated 27.08.2008. Hence, the Committee is not in a position to offer any comments. PRC Section may consider the case on the basis of available information.

ONLINE CASES

Case No.:3/11/87-ALC1/2011	Party Name:R.R.KABEL LIMITED,	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Approved			
HQ File :01/87/050/00074/AM12/	RLA File :03/95/040/00821/AM11/	Lic.No/Date:0310628471 28.04.2011	Defer Date:			
Application: Request is for adhoc norms for following:						
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)

1	39042290	63/0- THERMOPLASTIC ELASTOMER BEDDING COMPOUND	50000.000	K.G	5337339.80	115652.00 US\$
				Total	5,337,339.80	115,652.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN (POLY VINYL CHLORIDE)	21950.000	K.G	1244461.52	26965.58 US\$	Value & Qty
2	40025900	NBR RUBBER (NITRILE BUTYL RUBBER)	5250.000	K.G	1373770.12	29767.50 US\$	Value & Qty
3	29173920	PLASTICIZER (DOP) (DI-OCTYL PHTHELATE)	16250.000	K.G	1771727.57	38390.63 US\$	Value & Qty
4	38122090	CPW (CHLORINATE D PARAFFIN WAX)	450.000	K.G	16354.63	354.38 US\$	Value & Qty
5	38123090	STABILISER (CALCIUM ZINC)	1700.000	K.G	131804.40	2856.00 US\$	Value & Qty
6	28365000	FILLERS (CALCIUM CARBONATE)	4400.000	K.G	95945.85	2079.00 US\$	Value & Qty
				Total	4,634,064.09	100,413.09	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/53/2011-PC.II dated 02.11.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermoplastic Elastomer Bedding Compound (containing 43+/-1% PVC Resin and 10+/-1% NBR Rubber)	1 kg	1. PVC Resin	0.439 kg
		2. NBR Rubber	0.105 kg
		3. Plasticizer (DOP)	0.325 kg
		4. Chlorinated Paraffin Wax	0.009 kg
		5. Stabilizer (Calcium Zinc)	0.034 kg
		6. Calcium Carbonate	0.088 kg

2	Case No.:8/13/87-ALC1/2011	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00087/AM12/	RLA File :03/94/040/00090/AM12/	Lic.No/Date:0310628631 28.04.2011	Defer Date:30.11.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 12.10.2011. Comments of D/o C&PC are still awaited.			

3	Case No.:9/13/87-ALC1/2011	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00088/AM12/	RLA File :03/94/040/00129/AM12/	Lic.No/Date:0310630478 10.05.2011	Defer Date:30.11.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 12.10.2011. Comments of D/o C&PC are still awaited.			

Case No.:10/18/87-ALC1/2011	Party Name:KANDUI INDUSTRIES PVT. LTD,	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Approved			
HQ File :01/87/050/00147/AM12/	RLA File :03/94/040/00180/AM12/	Lic.No/Date:0310634875 07.06.2011	Defer Date:			
Application: Request is for adhoc norms for following:						
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
<i>1</i>	<i>39029000</i>	<i>63/0- PP GRANULES (POLYMER BLEND) GRADE: TECHNO TUFF</i>	<i>100000.000</i>	<i>K.G</i>	<i>4410000.00</i>	<i>98000.00 US\$</i>
				Total	<i>4,410,000.00</i>	<i>98,000.00</i>

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	POLYPROPYLENE	41600.000	K.G	3818880.00	84864.00 US\$	Value & Qty
				Total	3,818,880.00	84,864.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/73/2011-PC.II dated 02.11.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polypropylene Granules / Polymer Blend (containing 40+/- 1% polypropylene)	1 kg	Polypropylene Granules	0.412 kg

Case No.:13/15/87-ALC1/2011	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
HQ File :01/87/050/00114/AM12/	RLA File :03/95/040/00173/AM12/	Lic.No/Date:0310635302 09.06.2011	Defer Date:23.11.2011

Decision: A D/L No. 46011/62/2011-PC.II dated 12.10.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 31.10.2011 giving 15 days time for submission of information. Reply awaited from the firm.

Case No.:13/18/87-ALC1/2011	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
HQ File :01/87/050/00150/AM12/	RLA File :03/94/040/00249/AM12/	Lic.No/Date:0310637525 21.06.2011	Defer Date:30.11.2011

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 12.10.2011. Comments of D/o C&PC are still awaited.

7	Case No.:6/21/87-ALC1/2011	Party Name:R.R.KABEL LIMITED,	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00176/AM12/	RLA File :03/95/040/00139/AM12/	Lic.No/Date:0310637974 22.06.2011	Defer Date:30.11.2011
	Decision: A D/L No. 46011/53/2011-PC.II dated 03.10.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 02.11.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

8	Case No.:2/21/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00172/AM12/	RLA File :03/94/040/01168/AM11/	Lic.No/Date:0310638137 23.06.2011	Defer Date:30.11.2011
	Decision: A D/L No. 46011/84/2011-PC.II dated 03.10.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 31.10.2011 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time to furnish reply.			

9	Case No.:4/21/87-ALC1/2011	Party Name:KUNAL EXPORTS.,	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00174/AM12/	RLA File :03/94/040/00271/AM12/	Lic.No/Date:0310638527 24.06.2011	Defer Date:30.11.2011
	Decision: A D/L No. 46011/88/2011-PC.II dated 03.10.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 09.11.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:23/15/87-ALC1/2011	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
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10	HQ File :01/87/050/00124/AM12/	RLA File :05/24/040/00118/AM12/	Lic.No/Date:0510295759 05.07.2011	Defer Date:23.11.2011
Decision: A Deficiency letter was issued to firm by DGFT on 07.10.2011. This was followed by reminder on 02.11.2011 giving 15 days time for submission of information. Reply still awaited from the firm.				

11	Case No.:3/25/87-ALC1/2011	Party Name:CHIRAG PACK (INDIA) PVT. LTD.	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00201/AM12/	RLA File :03/94/040/00333/AM12/	Lic.No/Date:0310642777 18.07.2011	Defer Date:30.11.2011
Decision: A D/L No. 46011/96/2011-PC.II dated 08.11.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days for submission of information.				

12	Case No.:8/25/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00206/AM12/	RLA File :08/24/040/00094/AM12/	Lic.No/Date:0810101531 18.07.2011	Defer Date:30.11.2011
Decision: A copy of application forwarded to D/o C&PC on 20.09.2011. Comments of D/o C&PC are still awaited. Hence the Committee decided to issue reminder to D/o C&PC alongwith a copy of application for sending comments expeditiously.				

13	Case No.:4/19/87-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00159/AM12/	RLA File :03/94/040/00359/AM12/	Lic.No/Date:0310644909 28.07.2011	Defer Date:23.11.2011
Decision: A D/L No. 46011/48/2008-PC.II dated 03.10.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 31.10.2011 giving 15 days time for submission of information. Reply awaited from the firm.				

	Case No.:5/27/87-ALC1/2011	Party Name:FLOETER INDIA RETORT POUCHES PRIVATE LIMITED	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
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14	HQ File :01/87/050/00218/AM12/	RLA File :05/23/040/00165/AM12/	Lic.No/Date:0510298625 04.08.2011	Defer Date:30.11.2011
	Decision: A D/L No. 46011/83/2009-PC.II dated 03.11.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days for submission of information.			

15	Case No.:5/26/87-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00213/AM12/	RLA File :03/94/040/00351/AM12/	Lic.No/Date:0310646747 05.08.2011	Defer Date:30.11.2011
	Decision: A D/L No. 46011/93/2011-PC.II dated 13.10.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 31.10.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

16	Case No.:1/24/87-ALC1/2011	Party Name:UNIPATCH RUBBER LTD.	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00192/AM12/	RLA File :05/24/040/00158/AM12/	Lic.No/Date:0510299508 11.08.2011	Defer Date:30.11.2011
	Decision: The firm may be asked to furnish following information within 15 days as asked by DIPP vide letter dated 09.11.2011: (i) Complete manufacturing process for each item proposed for manufacture & export, i.e., Tyre Repair Patches (Bias), Tyre Repair Patches (Radial), Tube Repair Patches, Uniseal, Valve, Cement (of different composition) and Cushion Gum indicating wastage generated at each stage of manufacture. The high wastage generated at each stage of manufacture for each of the product may also be explained. (ii) Justification for the quantity of import item, i.e., Natural Rubber – 40008.608 kgs., A-1 Imp-186.044 kgs., Filler Mercap-China Clay-3986.356 kgs., and Blue Paper-242.858 kgs. Complete technical			

specification of the item Blue Paper along with its specification and GSM may also be indicated. Complete technical specification of the item A-1 Imp and the exact material / nature of the item may be indicated as the name appears to be a trade name.

- (iii) Quantity of Production of each item proposed for manufacture & export, i.e., Tyre Repair Patches (Bias), Tyre Repair Patches (Radial), Tube Repair Patches, Uniseal, Valve, Cement (of different composition) and their % age composition of raw material used in weight terms and Cushion Gum vis-a-vis consumption of Natural Rubber, A-1 Imp, Filler Mercap-China Clay-and Blue Paper and any other indigenous inputs as raw material in the past 3 years, year wise, duly certified by a Chartered Accountant.
- (iv) Commercial value of wastage generated of each item during the manufacturing process.

17	Case No.:3/24/87-ALC1/2011	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00194/AM12/	RLA File :05/24/040/00171/AM12/	Lic.No/Date:0510299303 11.08.2011	Defer Date:23.11.2011
	Decision: A D/L No. 46011/88/2011-PC.II dated 03.10.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 02.11.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

18	Case No.:15/21/87-ALC1/2011	Party Name:ROMIT RESINS PVT.LTD	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00185/AM12/	RLA File :03/95/040/00368/AM12/	Lic.No/Date:0310648697 16.08.2011	Defer Date:23.11.2011
	Decision: A D/L No. 46011/36/2011-PC.II dated 03.10.2011 was issued by D/o C&PC to firm. This was followed by			

reminder from DGFT on 02.11.2011 giving 15 days time for submission of information. Reply awaited from the firm.

19	Case No.:11/32/87-ALC1/2011	Party Name:ASHA CELLULOSE (I) PVT LTD	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00248/AM12/	RLA File :03/94/040/00443/AM12/	Lic.No/Date:0310650103 24.08.2011	Defer Date:30.11.2011
	Decision: A copy of application forwarded to D/o C&PC on 04.11.2011. Comments of D/o C&PC are awaited.			

20	Case No.:1/30/87-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00227/AM12/	RLA File :03/94/040/00437/AM12/	Lic.No/Date:0310650490 25.08.2011	Defer Date:23.11.2011
	Decision: A copy of application forwarded to D/o C&PC on 20.10.2011. Comments of D/o C&PC are awaited.			

21	Case No.:2/26/87-ALC1/2011	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00210/AM12/	RLA File :02/24/040/00088/AM12/	Lic.No/Date:0210164976 30.08.2011	Defer Date:23.11.2011
	Decision: A D/L No. 46011/71/2004-PC.II dated 12.10.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 02.11.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

22	Case No.:9/27/87-ALC1/2011	Party Name:HLL LIFECARE LIMITED	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00222/AM12/	RLA File :53/24/040/00010/AM12/	Lic.No/Date:5310013562 05.09.2011	Defer Date:30.11.2011

Decision: A D/L No. 46011/47/2010-PC.II dated 24.10.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days for submission of information.

Case No.:7/27/87-ALC1/2011	Party Name:MANJUSHREE TECHNOPACK LTD,	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Approved
HQ File :01/87/050/00220/AM12/	RLA File :07/24/040/00206/AM12/	Lic.No/Date:0710082067 06.09.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39239090	63/0- PET PREFORM PET PREFORM	353360.000	K.G	40779900.00	906200.00 US\$	
				Total	40,779,900.00	906,200.00	

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39076090	Polyester (PET) Chips Polyester (PET) Chips	357000.000	K.G	30380700.00	660450.00 US\$	Value & Qty
2	32041990	LIQUID COLOR LIQUID COLOR	3570.000	K.G	4926600.00	107100.00 US\$	Value & Qty
				Total	35,307,300.00	767,550.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/94/2011-PC.II dated 02.11.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Coloured Preform	1 kg	1. Polyester (PET) Chips	1.01 kg
		2. Liquid colour	0.01 kg

24	Case No.:2/27/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00215/AM12/	RLA File :31/83/040/00124/AM12/	Lic.No/Date:3110050483 21.09.2011	Defer Date:23.11.2011
	Decision: Jt. DGFT, Pune was requested through e-mail on 17.10.2011 to furnish application expeditiously. This was followed by reminder through e-mail on 04.11.2011. Application awaited from RLA.			

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Case No.:3/32/87-ALC1/2011	Party Name:ASP SEALING PRODUCT LTD.	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Approved				
HQ File :01/87/050/00240/AM12/	RLA File :05/23/040/00177/AM12/	Lic.No/Date:0510303595 23.09.2011	Defer Date:				
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	40090000	62/0- EPDM BASE EXTRUDED RUBBER PROFILE / EPDM BASE RUBBER HOSE BRAIDED OR UNBRAIDED (CONTAINING MIN. 52% EPDM)	200.000	M.T	26820000.00	600000.00 US\$	
				Total	26,820,000.00	600,000.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	40027000	EPDM RUBBER	105.000	M.T	20604465.00	460950.00 US\$	Value & Qty
2	28030000	CARBON BLACK	42.000	M.T	2628360.00	58800.00 US\$	Value & Qty
		RUBBER CHEMICALS ANTIOXIDANTS					

3	38121000	ACCELARATORS, RETARDERS, PEPTISERS	3.200	M.T	71520.00	1600.00 US\$	Value & Qty
				Total	23,304,345.00	521,350.00	

Decision: According to the technical comments of DIPP dated 09.11.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
EPDM Base Extruded Rubber Profile / EPDM Base Rubber Hose Braided or Unbraided (containing min. 52% EPDM)	1 MT	1. EPDM Rubber	0.525 MT
		2. Carbon Black	0.21 MT
		3. Rubber Chemicals: Anti-oxidants Accelerators Retarders Peptizers	0.016 MT

Case No.: 1/32/87-ALC1/2011	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Approved
HQ File :01/87/050/00238/AM12/	RLA File :03/94/040/00555/AM12/	Lic.No/Date:0310656108 26.09.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	40119900	62/0- BUTYL TUBES, OTHER THAN CYCLE TUBES.	100000.000	K.G	28083800.00	597500.00 US\$

					Total	28,083,800.00	597,500.00
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40023900	BUTYL RUBBER	43600.000	K.G	11475500.00	244159.57 US\$	Qty
2	40027000	EPDM RUBBER	5000.000	K.G	1198500.00	25500.00 US\$	Qty
3	28030010	CARBON BLACK	31500.000	K.G	2590900.00	55125.53 US\$	Qty
4	38121000	RUBBER CHEMICALS : ACCELERATOR	1000.000	K.G	432400.00	9200.00 US\$	Qty
5	38122090	RUBBER CHEMICALS : MBTS	500.000	K.G	110500.00	2351.06 US\$	Qty
6	38231119	MISCELLANEOUS CHEMICALS : STEARIC ACID	500.000	K.G	41100.00	874.47 US\$	Qty
7	27129010	MISCELLANEOUS CHEMICALS : MICROCRYSTALLINE WAX	500.000	K.G	70500.00	1500.00 US\$	Qty
8	39111010	MISCELLANEOUS CHEMICALS : C. I. RESINS	400.000	K.G	65800.00	1400.00 US\$	Qty
9	84819090	BRASS VALVE OF RELEVANT SPECIFICATION AND SIZE	50000.000	Number	4112500.00	87500.00 US\$	Qty
10	84819090	VALVE CORES OF RELEVANT SPECIFICATION AND SIZE	50000.000	Number	4112500.00	87500.00 US\$	Qty
				Total	24,210,200.00	515,110.63	

Decision: According to the technical comments of DIPP dated 09.11.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Butyl Tubes, other than Cycle Tubes	100.00 kg	1. Butyl Rubber	43.60 kg
		2. EPDM Rubber	5.00 kg
		3. Carbon Black	31.50 kg
		4. Rubber Chemicals: Accelerators	1.00 kg
		5. Rubber Chemicals: MBTS	0.50 kg

			6. Miscellaneous Chemicals: Stearic Acid	0.50 kg
			7. Miscellaneous Chemicals: Microstalline Wax	0.50 kg
			8. Miscellaneous Chemicals: C.I. Resins	0.40 kg
			9. Brass valve of relevant specification and size	Net to Net
			10. Valves cores of relevant specification and size	Net to Net

27	Case No.:6/32/87-ALC1/2011	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00243/AM12/	RLA File :34/24/040/00122/AM12/	Lic.No/Date:3410031724 27.09.2011	Defer Date:30.11.2011
	Decision: A copy of application forwarded to D/o C&PC on 04.11.2011. Comments of D/o C&PC are awaited.			

28	Case No.:4/32/87-ALC1/2011	Party Name:AG DERCO BELTING (INDIA) PVT. LTD.,	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00241/AM12/	RLA File :05/23/040/00242/AM12/	Lic.No/Date:0510304337 30.09.2011	Defer Date:30.11.2011
	Decision: A copy of application forwarded to D/o C&PC on 04.11.2011. Comments of D/o C&PC are awaited.			

29	Case No.:7/32/87-ALC1/2011	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00244/AM12/	RLA File :34/24/040/00133/AM12/	Lic.No/Date:3410031792 30.09.2011	Defer Date:30.11.2011

Decision: A copy of application forwarded to D/o C&PC on 04.11.2011. Comments of D/o C&PC are awaited.

30	Case No.: 10/32/87-ALC1/2011	Party Name:RISHI TECHTEX LTD	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00247/AM12/	RLA File :03/95/040/00501/AM12/	Lic.No/Date:0310658119 05.10.2011	Defer Date:30.11.2011
	Decision: A copy of application forwarded to D/o C&PC on 04.11.2011. Comments of D/o C&PC are awaited.			

Case No.: 9/32/87-ALC1/2011	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Approved
HQ File :01/87/050/00246/AM12/	RLA File :03/94/040/00597/AM12/	Lic.No/Date:0310658827 11.10.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39072090	62/0- Ecopuf B 1410 R Blended Polyol Ecopuf B 1410 R	8000.000	K.G	1037900.00	21400.00 US\$
				Total	1,037,900.00	21,400.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29173500	Phthalic Anhydride	392.800	K.G	29460.00	601.00 US\$	Value & Qty
2	29094100	Diethylene Glycol	555.200	K.G	33867.00	691.00 US\$	Value & Qty
3	29102000	Propylene Oxide	3537.600	K.G	382061.00	7797.00 US\$	Value & Qty
4	29213090	Pentamethyldiethylenetriamine	17.600	K.G	5985.00	123.00 US\$	Value & Qty
5	29213090	Dimethylcyclohexylamine	52.800	K.G	8870.00	181.00 US\$	Value & Qty

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6	34021110	Silicon Surfactant	117.600	K.G	36103.00	737.00 US\$	Value & Qty
7	38159000	Catalyst (Toyocat F-40)	10.400	K.G	5720.00	117.00 US\$	Value & Qty
8	38159000	Catalyst (TMR-2)	23.200	K.G	12760.00	260.00 US\$	Value & Qty
				Total	514,826.00	10,507.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 25/87-ALC1/2011 dated 21.09.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Blended Polyol Ecopuf B 1410 R	1 kg	1. Phthalic Anhydride	0.0491 kg
		2. Diethylene Glycol	0.0694 kg
		3. Propylene Oxide	0.4422 kg
		4. Pentamethyldiethylenetriamine	0.0022 kg
		5. Dimethylcyclohexylamine	0.0066 kg
		6. Silicon Surfactant	0.0147 kg
		7. Catalyst (Toyocat F-40)	0.0013 kg
		8. Catalyst (TMR 2)	0.0029 kg

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Case No.:5/32/87-ALC1/2011	Party Name:BLS POLYMERS LTD.	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
HQ File :01/87/050/00242/AM12/	RLA File :05/23/040/00252/AM12/	Lic.No/Date:0510305254 14.10.2011	Defer Date:30.11.2011

Decision: A copy of application forwarded to D/o C&PC on 04.11.2011. Comments of D/o C&PC are awaited.

33	Case No.:8/32/87-ALC1/2011	Party Name:DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Deferred
	HQ File :01/87/050/00245/AM12/	RLA File :03/94/040/00667/AM12/	Lic.No/Date:0310662097 25.10.2011	Defer Date:30.11.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Case No.:2/32/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:32/87-ALC1/2011 11.11.2011	Status: Approved
HQ File :01/87/050/00239/AM12/	RLA File :31/83/040/00136/AM12/	Lic.No/Date:3110051222 27.10.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39081010	63/0- AKULON K222 KGV4 GREY 20% GLASS FIBER REINFORCED FLAME RETARDANT PA6 (NYLON 6) COMPOUND IN GREY COLOUR)	5000.000	K.G	930000.00	20327.87 US\$
				Total	930,000.00	20,327.87

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	NYLON 6 CHIPS/GRANULES	3349.500	K.G	565207.19	12141.94 US\$	Value & Qty
2	70191100	GLASS FIBER (CHOPPED STRAND)	1030.000	K.G	53700.08	1153.60 US\$	Value & Qty
3	32064990	MASTERBATCH	51.500	K.G	15966.18	342.99 US\$	Value & Qty
4	39092090	MELAMINE CYNAURATE	618.000	K.G	58974.20	1266.90 US\$	Value & Qty
5	29159090	CALCIUM STEARATE	101.000	K.G	8509.81	182.81 US\$	Value & Qty

				Total	702,357.46	15,088.24	
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Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 30/87-ALC1/2011 dated 25.10.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
20% Glass Fiber/Mineral Reinforced Flame Retardant Nylon-6 Compound (AKULON K 222 KGV4 H GREY)	1 kg	1. Nylon 6 Chips/Granules	0.6699 kg
		2. Glass Fiber	0.2060 kg
		3. Relevant Master Batch/Colourant	0.0103 kg
		4. Melamine Cynurate	0.1236 kg
		5. Calcium Stearate	0.0202 kg
NB: The raw materials quantity whichever is less either as applied by the firm or as recommended above may be allowed for import.			

Meeting ended with thanks to Chair and all participants.
